

OFFICE OF THE DISTRICT JUDGE,  
UTTAR DINAJPUR AT RAIGANJ  
ENGLISH DEPARTMENT

Order No. 60

Dated 04.04.2020

It has been brought to the notice of the undersigned that 59 Criminal Misc. Cases have been filed as urgent matters for hearing on 08.04.2020 as fixed vide Order No. 58 dated 24.03.2020 since issued in obedience to solemn instruction of the Hon'ble Court conveyed through Hon'ble Court's Notification No. 1498-RG dated 24.03.2020. Another date i.e.07.04.2020 is also fixed for filing of urgent matters. So, there is chance of increase in the numbers of urgent matters for hearing of the same on 08.04.2020. On perusal of the lists of 59 Criminal Misc. Cases, it appears that most of the same relates to the Court of the Additional District & Sessions Judge, 2<sup>nd</sup> Court, Raiganj, the Additional District & Sessions Judge, 1<sup>st</sup> Court, the Court of the Additional District & Sessions Judge, FTC, 1<sup>st</sup> and 2<sup>nd</sup> Court, Raiganj as well as the Court of the CJM, Uttar Dinajpur at Raiganj. Case records relating to those Criminal Misc. Cases (already filed and to be filed) are required for effective hearing of those urgent hearing.

Accordingly, the case records relating to those Criminal Misc. Cases be placed before the Special Court scheduled to be held on 08.04.2020.

The arrangement of Stenographer as well as clerical staff since made vide Order No.58 dated 24.03.2020 is hereby modified in the following manner, considering the huge numbers of urgent matters already filed :

Name of the staff	Stand by
Sri Nalini Ranjan Sarkar, Bench Clerk	Sri Sudip Ranjan Dey
Sri Mantu Roy, Sessions Clerk shall assist the Bench Clerk	
Smt. Ripa Das, Stenographer	Smt. Bithika Bhowmick
Sri Rajat Brahma, Stenographer	
Sri Nandan Mahato, Stenographer	
Group D – Sri Soumendra Nath Sarkar & Sri Atanu Ghosh	----

Contd....P/2

To control huge gathering of the litigants in the present context of Covid-19 on the date of holding Special Court i.e. on 08.04.2020, all-out co-operation is expected from all concerned to monitor entry of anybody in the Court Room even in the Court Complex on the said date. Following arrangement is to be done.

Sl. No.	Description of Arrangement	Name of the staff/authority/stakeholder, who shall undertake the related job
1	Only main entrance i.e. Eastern Side Gate shall be kept open for all concerned on 08.04.2020 at 10.30 a.m. Prior to that none shall be allowed to make entry in the Court Complex.	The District Nazir
2	Adequate nos. of Police Personnel shall maintain the gathering at the entry of the Court Complex as well as Court Room ( where Special Court is going to be held) and the passage in front of the Court room.  <b>Only filing advocate of the respective extreme urgent cases and PP/Additional PP/Special PP shall remain present in the Court Room at the time of call of a particular case to avoid unnecessary gathering in the Court Room . No litigant shall be allowed in the Court Room during hearing.</b>	The Superintendent of Police, Uttar Dinajpur at Raiganj  [The Secretary, Uttar Dinajpur District Bar is being requested to apprise the Ld. Members of the Bar to co-operate the Police Personnel to execute their duties so entrusted.]
3	A medical Team with necessary equipment shall be deployed at the Guardroom Verandah beside the main entrance of the District Court Complex to check each and every entrants in the Court Complex.	The Chief Medical Officer of Health, Uttar Dinajpur at Raiganj
4	Temporary Barricading at the main entrance for checking of the entrants by the Police authority and the Medical Team as aforesaid	The Executive Engineer, PWD, Uttar Dinajpur Division, Raiganj
5	Adequate nos. of Water Tanks are required to be placed in front of the Court Building where Special Court is going to be held on 08.04.2020 for facilitating wash of hands of each and every entrant	The Chairman, Raiganj Municipality, Raiganj
6	Deployment of scavenger/s at the very side of Water Tank ( to be provided by the Raiganj Municipality) and all other places of the Court Complex where necessary with adequate sanitizer vials and napkins for facilitating basic sanitization of the litigants prior to entry in the Court Building.	The District Nazir

The Remand Magistrate, who is now in the station as per Roster shall take up the matter with the stakeholders concerned for the above arrangement or any other arrangement which is required to contain the spread of COVID-19. He may seek assistance from any of the senior Officers who are now out of station.

All sorts of co-operation and assistance are requested from the District Bar.

All the stakeholders concerned be requested to act accordingly.

Inform all concerned.

Sheristadar attached to the Court of the undersigned shall ensure attendance of the staff members as per instant Roster and Roster issued earlier through office vehicle. District Nazir is to act accordingly.

Sd/-  
District Judge,  
Uttar Dinajpur at Raiganj

Ref : Order No. 60 dated 04.04.2020

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Memo No. 652 ( 23 )/G Dated : 04.04.2020

Copy forwarded for information and taking necessary action to :-

- 1) The Court of the District Judge, Uttar Dinajpur at Raiganj
- 2-3-4-5) The Additional District & Sessions Judge, 1<sup>st</sup>/2<sup>nd</sup>, Raiganj/Islampur
- 6-7-8-9) The Additional District & Sessions Judge, Fast Track Court, 1<sup>st</sup>/2<sup>nd</sup>, Raiganj/Islampur
- 10-11) The Assistant Sessions Judge-cum-Civil Judge, Sr. Division, Raiganj/Islampur
- 12-13-14) The Chief Judicial Magistrate, Uttar Dinajpur at Raiganj/ACJM, Raiganj/Islampur
- 15) The Secretary, DLSA, Uttar Dinajpur at Raiganj
- 16-17-18-19) The Judicial Magistrate, 1<sup>st</sup>/2<sup>nd</sup> Raiganj/Islampur
- 20) The Civil Judge, Jr. Division, Additional Court-cum-JM, Raiganj
- 21-22) The Judge-in-charge of Nezarat, Civil Courts Raiganj/Islampur
- 23) The System Assistant under eCourts Project, Uttar Dinajpur at Raiganj also for uploading in the official website of Uttar Dinajpur Judgeship.

Sd/-  
District Judge,  
Uttar Dinajpur at Raiganj

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Memo No. 653 ( 4 )/G Dated : 04.04.2020

Copy along with above endorsement forwarded for information and taking necessary action to :-

- 1) The District Magistrate, Uttar Dinajpur
- 2) The Superintendent of Police, Uttar Dinajpur
- 3) The Chief Medical Officer of Health, Uttar Dinajpur
- 4) The Chairman, Raiganj Municipality

Sd/-  
District Judge,  
Uttar Dinajpur at Raiganj

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Memo No. 654 ( 14 )/G Dated : 04.04.2020

Copy along with above endorsement forwarded for information and taking necessary action to :-

- 1-4 ) The President/Secretary, District/Sub-Divisional Bar Association, Raiganj/Islampur
- 5-8) The PP/The Special PP /Addl. PP, Uttar Dinajpur/APP, Raiganj/Islampur
- 9-10) The GP/Addl. GP, Uttar Dinajpur Raiganj/Islampur
- 11-12-13-14) The President/Secretary, District/Sub-Divisional Law Clerks' Association, Rai/Islampur

All sorts of co-operation is requested in implementing safety and security arrangement as aforesaid.

Sd/-  
District Judge,  
Uttar Dinajpur at Raiganj